

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE

12.8.83

NOTIFICATION  
(INCOME-TAX)

No. 5973 (F.No.197-A/259-B/82-IT(AI): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Sharada Pragam" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

( R. K. TEWARI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Administrator, Sri Sringeri Mutt & its properties, Sringeri.
2. The Commissioner of Income-tax, Karnataka-II, Bangalore, with ref. to his letter No.HQ.II/718/129/76-CIT(II) dt.26.12.83.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (IT), 1st Floor, Aidan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Offices & Sections of I.T.Wing of C.B.D.I.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins.(R&P), New Delhi (5 copies).
9. Director of Training, I.S., National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*Ats Ram*  
( ATMA RAM )  
SECTION OFFICER  
I.T.(AI)SECTION